

File No. T-15012/4/2021-Training-FSSAI  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Training Division)  
FDA Bhawan, Kotla Road, New Delhi-110002

---

**Dated:** 6th April, 2022

**Subject- Advisory on unauthorised usage of Food Safety and Standards Authority of India (FSSAI) logo and Food Safety Training and Certification (FoSTaC) logo in any form and mis-representations as a FSSAI employee by persons hired by FoSTac Training Partner for mobilization.**

A number of complaints/representations have been received from various Restaurant, Trade Associations, Small Shopkeepers etc., that persons with ID card having FSSAI logo and/or FoSTaC logo on it have been visiting their premises; asking them to show food registration/license certificate; forcing them to undergo training under FoSTaC to get Food Safety Supervisor (FSS) certificate; and, threatening them for charging heavy penalty for disobey. It has also come to the notice that pamphlet having FSSAI and FoSTaC logos are being distributed and cash receipts having FSSAI and FoSTaC logos are also being issued by a few training partners. Some of the training partners have been charging membership fee alongwith FoSTaC course fee which is not allowed. This has been considered seriously and following advisories are hereby issued -

(1). FSSAI has not authorized any FoSTaC training partner, trainer or assessor to use FSSAI or FoSTaC logo on ID cards, pamphlet, brochure, cash receipts, email signature, visiting cards, profile pictures on social media, etc. As such unauthorised use of FSSAI and FoSTaC logos in any manner is unlawful and subject to legal action. Trainers, Assessors, Training Partners, their employees and any other person/entity are hereby warned to not to use FSSAI and FoSTaC logos in any form without permission, failing which they will be blacklisted/banned by FSSAI without any show cause notice. Legal action may also be taken for unauthorized use of FSSAI and FoSTaC logos depending on the nature and gravity of act against the subject or person or entity.

(2). Person engaged by Training Partners, Trainers and Assessors or any other person except Officials appointed by Government of India vide gazette notification issued from time to time, are not authorized to inspect premises of Food Business operators (FBOs) for checking food license & registration certificate. Any person or entity, if found doing so, will be banned from the FSSAI empanelment without any show cause notice and legal action may also be taken against them.

(3). Trainer, Assessor, Training Partners & their employees or any other person or entity, if threatens FBOs and force them to undergo FoSTaC program or misguiding them about the FoSTaC program, will be removed from FSSAI panel without any show cause notice and legal action may also be taken against them.

(4). However, Training Partners, Trainers and Assessors can use FoSTaC logo only on banner which is used while giving training under FoSTaC program to Food Safety Supervisors in following manner-



(5). Training partners can mention in their cash receipt that they are collecting Fees for providing FoSTac course fee with course name. No money other than training fees to be collected with this cash receipt like membership fee, etc. If training partner wants to provide any extra service to the FBO then they can charge separately other than this cash receipt. Fees collected for providing training should be under limit prescribed by FSSAI, from time to time.

(Umesh Kumar Jain)

Joint

Director (Training)

FSSAI HQ, New Delhi

To

1. All Training Partners for compliance.
2. All NLRPs, Trainers and Assessors for compliance.
3. All Food Safety Commissioners for information.
4. CITO (IT)- with a request to upload this Advisory on FSSAI Website and FoSTaC portal.